THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) Details of revenue collected through direct and indirect taxes and the percentage of tax collection to the tax revenue estimated in the Budget 2014-15 (April-October-2014) are as under:

(₹ in crore)

Nature of Taxes	Budget Estimates 2014-15	Actual collections 2013-14 (April-October)	Actual collections 2014-15 (April-October)	Growth in 2014-15 (April-October)	B.E. achieved upto October-2014)
Direct Taxes	736221	285293	300626	5.37%	40.83%
Indirect Taxes	624902	269909	285126	5.6%	45.6%

IT cases selected for scrutinty assessment

248. SHRI SALIM ANSARI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that officers of Income Tax (IT) Department are not courteous to tax-payers whose cases are selected for scrutiny assessment;

(b) whether it is also a fact that officials and I.T. Department take more than 3 months in finalizing the scrutiny of assessment cases; and

(c) if so, the steps taken or proposed to be taken by the Central Board of Direct Taxes (CBDT) to ensure that the officials are courteous and polite besides settling of scrutiny cases within 15 days?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The officers of the Income Tax Department are generally courteous to the tax-payers. In addition, we have provided tax-payers with several mechanisms to bring up any complaints they might have of harassment or poor service.

(b) and (c) The time-limit for completing scrutiny assessments as prescribed under the Income Tax Act is two years from the end of the relevant Assessment Year. Assessment in each case is distinct and presents different challenges in terms of complexity of accounts, issues involved and investigation required etc. Therefore, the time taken in scrutinizing the cases is generally more than 3 months and hence it may not be feasible to ensure that the scrutiny of cases is completed within 15 days.

CBDT has been sensitizing the field authorities to ensure that the process of scrutiny assessment is not unduly prolonged and to avoid roving enquiries during assessment

proceedings. Recently, CBDT has come out with an instruction dated 07.11.2014, whereby consolidated guidelines have been issued for achieving non-adversarial tax regime specially aiming at the level where public interaction is high. Separate instructions have also been issued for maintaining discipline, punctuality and decorum in the office for achieving cordial relationships with taxpayers.

Status of Ebola disease in the country

249. SHRI ANIL DESAI:
SHRI BAISHNAB PARIDA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the status of Ebola disease in the country;

(b) the number of cases that have since been registered for treatment;

(c) the source of this disease;

(d) how far it has been controlled;

(e) whether the people of the country have since been advised about precautionary measures and action plan to control this menace;

(f) if so, the details thereof; and

(g) the number of deaths reported due to this disease and the details of hospitals earmarked for providing treatment in the various parts of the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (g) No, case of Ebola Virus Disease has been reported in India so far.

List of hospitals earmarked by the State/Union Territories for treatment of Ebola Virus Disease is given in Statement.

Statement

Details of Nodal officers and identified hospitals nominated by State & U.T Health Authority for Ebola Virus Disease

Sl. No.	States and UTs	Hospitals Identified for EVD
1.	Andaman and Nicobar Islands (U.T)	G.B Pant Hospital, Port Blair, Andman and Nicobar
2.	Andhra Pradesh	King George Hospital, Visakhapatnam, Andhra Pradesh
3.	Arunachal Pradesh	General Hospital, Naharlagun, Arunachal Pradesh